

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).7951 /2008

(From the judgment and order dated 18/03 / 2008 in CRL A No. 1166/ 2000 of  
The H I G H C O U R T O F M A D R A S )

A R U L M A N I &amp; A N R.

Petitioner(s)

V E R S U S

S T A T E T R . I N S P . O F P O L I C E

Respondent(s)

(With appln(s) for permission to file additional documents and office report)

Date: 30/03 / 2 009 This Petition was called on for hearing today.

C O R A M :

H O N ' B L E M R . J U S T I C E D A L V E E R B H A N D A R I

H O N ' B L E M R . J U S T I C E H A R J I T S I N G H B E D I

For Petitioner(s) Mr. K. B. Sinha, Sr. Adv.

Dr. R.N. Upadhyay, Adv.

Mr. P.V. Yogeswaran, Adv.

For Respondent(s)

Mr. S. Thananjayan, Adv.

UPON hearing counsel the Court made the following

## O R D E R

On the request of learned counsel for the respondent, the matter has been adjourned on two earlier occasions. Today again, learned counsel for the respondent has circulated a letter seeking one week's time to file counter affidavit. In the interest of justice, we adjourn the matter for a period of two weeks to file counter affidavit subject to the payment of costs of Rs.5,000 /- to be paid by the respondent to the petitioners.

(K.K. Chawla)  
A.R.- Cum- P.S.(Neeru Bala Vij)  
Court Master